

Sl.No.	Name of State	Sector	Amount	Amount released and date
18.	Punjab	Police Training	200.00	Rs. 50 crore on 8.12.2011
19.	Rajasthan	Police Training	100.00	Rs. 26.56 crore on 18.1.2012
20.	Sikkim	Police Training	10.00	Rs. 2.40 crore on 10.2.2012
		Police Housing	15.00	Rs. 3.50 crore on 10.2.2012
21.	Tamil Nadu	Police Training	100.00	Rs. 25.55 crore on 14.3.2012
22.	Tripura	Police Training	10.00	Rs. 1.00 crore on 13.12.2011
		Construction of battalion head- quarters for Tripura State Rifles	75.00	Rs. 27.49 crore on 13.12.2011
		Prison	15.00	Rs. 10.00 crore on 13.12.2011
		Fire	15.00	Rs. 9.04 crore on 13.12.2011
23.	Uttar Pradesh	Police Training	132.00	Rs. 33.00 crore on 10.2.2012
		Police Housing	200.00	Rs. 50.00 crore on 10.2.2012
		Fire	20.00	Rs. 5.00 crore on 10.2.2012
24.	Uttarakhand	Police training	70.00	Rs. 21.00 crore on 29.3.2012
25.	West Bengal	Police training	163.00	Rs. 17.44 crore on 12.12.2011
				Rs. 5.28 crore on 29.3.2012
		Police Housing	90.00	Rs. 24.87 crore on 12.12.2011
		Fire	150.00	Rs. 37.50 crore on 12.12.2011
GRAND TOTAL			4757.00	

Strengthening disaster management system in A.P.

94. SHRI PALVAI GOVARDHAN REDDY: Will the Minister of HOME AFFAIRS be pleased to state :

(a) what efforts the Ministry is making to strengthen the disaster management system in Andhra Pradesh;

(b) what efforts the Ministry is taking to make the disaster management system in AP as a centre of excellence to mitigate and manage disasters like tsunami, floods, earthquake, etc.;

(c) whether any proposal or request has been received in this regard from the Government of AP to the Ministry; and

(d) if so, the details thereof and action taken on the proposal so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) Government of India has enacted the Disaster Management Act, 2005 on 23rd December, 2005, which provides for effective management of disasters and matters connected therewith or incidental thereto. It envisages setting up of institutional mechanisms, financial arrangements and capacity development, etc. Government of Andhra Pradesh has adopted this Act and has accordingly constituted State Disaster Management Authority (SDMA) under the Chairpersonship of Chief Minister, State Executive Committee (SEC) and District Disaster Management Authority (DDMA) at district level. They are functioning as per provisions of the Act.

The state has also set up State Disaster Response Fund (SDRF) as envisaged under the Act. On the recommendation of XIIIth Finance Commission, Rs. 2811.64 crore has been allocated for the state for the period 2010-11 to 2014-15 out of which 75% is contributed by Government of India.

Some other illustrative measures taken by this Ministry in consultation with State Government for strengthening disaster management in Andhra Pradesh are given as under:-

- (i) One Bn. of National Disaster Response Force (NDRF) has been established in Guntur district of Andhra Pradesh. This Bn. comprises of 18 specialized teams to respond during any natural/man-made disaster.
- (ii) The Central Government has also approved a Centre of Excellence and an additional Centre of Disaster Management at Dr. MCRHRD Institute, Hyderabad besides supporting AMR Andhra Pradesh Academy of Rural Development, Hyderabad for Capacity Development of different stakeholders.
- (iii) A Centrally Sponsored Scheme namely National Cyclone Risk Mitigation Project Phase-I is under implementation In Andhra Pradesh with World Bank assistance at a cost of Rs. 792 crore to address the vulnerability of

coastal community to cyclone. The project is expected to benefit over the population of 5.50 lakh and would give protection to about 12,640 ha. of land.

- (iv) Under Gol-UNDP-Disaster Risk Reduction (DRR) Programme 2009-12, districts of Khammam, Kurnool and Srikakulam and Vijayawada Municipality have been covered for Institutional Strengthening and Capacity Building for DRR and Urban Risk Reduction.
- (v) Government of India is also supporting the State for Capacity Development. Rs. 30 cr. has been allocated to the State under the Capacity Building grant on the recommendations of 13th Finance Commission for 2010-11 to 2014-15.
- (vi) For revamping the fire services of the State, Rs. 17 cr. have been allocated on the recommendations of 13th Finance Commission. In addition, under the scheme of Strengthening of Fire and Emergency Services launched in 2009, Rs. 8.37 cr. have been allocated to the State for procurement of capital items.
- (vii) Under the Scheme of Revamping Civil Defence set up in country (launched in April 2009), Rs. 2.38 cr. has been allocated for strengthening of physical infrastructure and for reorientation of civil defence set up from town-centric to district centric.
- (viii) Under the School Safety Project being implemented through NDMA, two districts (200 schools per district) have been selected in the State for reducing structural vulnerability (retrofitting) of school buildings and for developing school disaster management plans.

Factories (Karnataka Amendment) Bill, 2011

95. DR. PRABHAKAR KORE: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that the Government of Karnataka sent the Factories (Karnataka Amendment) Bill, 2011 for approval of the Government of India;
- (b) if so, whether the Bill is kept pending at the Centre; and
- (c) if so, the details of present status of the Bill?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI MULLAPPALLY RAMACHANDRAN): (a) The Factories (Karnataka